

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.85/(MAH)/2010
CA No.93/2017

CORAM:

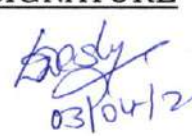
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2017

NAME OF THE PARTIES: Mr. Rasik Zumberlal Luniya & Ors.
V/s.

M/s. Anand Shelters Developers And Builders Pvt. Ltd

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Deepak D. Deshpande	Advocate for Applicants. (Original Petitioners)	 03/04/2017
2)	Minalkhi Nimbalan	Advocate for Respondents holding for isran	M. Nimbalan.

ORDER

C.A. No. 93/2017 in T.C.P. No. 85/397-398/CLB/MB/CG/2010

1. From the side of the Applicant M.A. No. 93/2017 is mentioned for "Admission". However, from the other side it is informed that since the Application is served on 10.03.2017, hence seeking time to file Reply. Granted.
2. Prima facie it transpired that this Application is in respect of an Order passed by the erstwhile CLB in C.P.85/397-398/CLB/MB/2008 dated 08.10.2013.
3. The Registry is therefore yet to report whether CP 85/2010 is still alive and pending for disposal and whether the file has been transferred from the erstwhile CLB to NCLT Records.
4. The Respondents are directed to file Reply on or before 02.05.2017, a copy in advance to be served on the other side. Thereafter, Rejoinder can be filed on or before 20.05.2017.
5. The CP is now listed for hearing after Summer Vacation on **12.06.2017**.
This Schedule is duly communicated to both the sides.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **03.04.2017**